

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 1600/2021

This the 19thday of August, 2021

(Through Video Conferencing)

Hon'ble Mr.Mohd. Jamshed, Member (A)

Shri Rajender
Designation-Cleaning Staff, Group “D”
Aged 61 years
S/o Late Shri Prakash,
R/o C-188, M.C.D. Flat, Shastri Park,
East Delhi, Delhi-110053.

.. Applicant

(By Advocate: Mr. Sujeet Kumar Mishra)

Versus

1. East Delhi Municipal Corporation (Head Office)
Through Assistant Commissioner (CSE),
419, Udyog Sadan, Patparganj Industrial Area,
Patparganj, Delhi-110096.
2. East Delhi Municipal Corporation
Through Administrative Officer,
D.E.M.S. Department, Shahdara South Zone,
New Delhi-110092.

.. Respondents

(By Advocate :Mr. Manjeet Singh Reen)



ORDER (ORAL)



The applicant retired from the East Delhi Municipal Corporation (EDMC) as Safai Karamchari on 28.02.2020, on attaining the age of superannuation. He is aggrieved by the fact that he has not been granted any pension and his retiral dues have also not been paid to him till now.

2. The applicant contends that in this behalf, he has made a representation dated 13.10.2020. However, no decision has been taken thereon by the respondents so far.

3. Today, I heard Mr. Sujeet Kumar Mishra, learned counsel for the applicant and Mr. Manjeet Singh Reen, learned counsel for the respondents, at the stage of admission, through video conferencing.

4. At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if the respondents are directed to consider and decide his representation dated 13.10.2020, within a specific period of time.

Item No.1

5. Learned counsel for the respondents has no objection to the request of the applicant for disposal of his representation.



6. Accordingly, the O.A. is disposed of, without going into the merits of the case, with a direction to the respondents to decide the representation dated 13.10.2020 of the applicant and to pass a reasoned and speaking order, as early as possible, and in any case not later than six weeks from the date of receipt of a copy of this order. This shall be done without any prejudice to the rights of the respondents.

There shall be no order as to costs.

**(Mohd. Jamshed)
Member (A)**

August 19, 2021
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